

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 3255/1992

Date of decision: 29.04.1993

Shri Anil Kumar Kaushik

...Applicant

Versus

Union of India & Others

...Respondents

For the Applicant

...Shri V.P. Sharma, Counsel

For the Respondents

...Ms. Savit Rastogi, Counsel

CORAM:

**THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN  
THE HON'BLE MR. S.R. ADIGE, ADMINISTRATIVE MEMBER**

1. To be referred to the Reporters or not?

**JUDGMENT (ORAL)  
(of the Bench delivered by Hon'ble Mr.  
Justice S.K. Dhaon, Vice-Chairman(J))**

The grievance of the petitioner is that his services as a casual labourer in the Telecom Department are not being regularised.

2. A counter-affidavit has been filed. Counsel for the parties have been heard. The learned counsel for the respondents urged that the petitioner is not eligible to be considered for regularisation.

3. We take judicial notice of the fact that in pursuance of the directions given by the Supreme Court, a comprehensive Scheme has been drawn up by the Telecom

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Department and the same has been approved by the Supreme Court. The authority concerned shall examine the case of the petitioner in the light of the Scheme and if he comes to the conclusion that he (the petitioner) is not entitled to the benefit of the Scheme, he should record reasons. The officer concerned shall give a decision within 3 months from the date of presentation of a certified copy of this order by the petitioner before him.

4. With these directions, this petition is disposed of finally. There shall be no order as to costs.

*Anil*  
(S.R. ADIGE)  
MEMBER (A)  
29.04.1993

*guy*  
(S.K. DHAON)  
VICE CHAIRMAN  
29.04.1993

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